

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CIVIL APPELLATE JURISDICTION  
WRIT PETITION (L) NO.20046 OF 2019**

Mr. Vasant Mishrilal Parakh & Ors. ....Petitioners  
V/S  
TATA Capital Financial Services Ltd. & Ors. ....Respondents

None for the Petitioners.

Mr. Nikhil Mehta i/b. KHC Legal Venture for the Respondent No. 1.  
Mr. Naveen Kumar Mappuri, National Legal Manager of Respondent  
No. 1 is present.  
Harangad Singh Bhogal, Regional Legal Manager of Respondent  
No. 1 is present.

**CORAM :** A. A. SAYED &  
PRAKASH D. NAIK, JJ.,  
**DATED :** 28<sup>th</sup> February, 2020  
(In Chamber at 2.45PM)

**P.C.:**

The matter is placed before us as per the directions of the Hon'ble the Acting Chief Justice on the office submission of Registrar (Judicial). Perused the record and the praecipe dated 25<sup>th</sup> February, 2020 by KMC Legal Venture Advocates.

2. The Civil Writ Petition (ST) No. 20046 of 2019 (Mr. Vasant Mishrilal Parakh and Ors. V/s. Tata Capital Financial Services Limited and Ors.) was dismissed by this Bench on 16<sup>th</sup> September, 2019. The alleged order dated 28<sup>th</sup> January, 2020 purportedly passed in Interim Application No. 634-B-78/R/2019 in Writ Petition (ST) No. 20046 of 2019 is on the face of it a forged and bogus

document. On 28<sup>th</sup> January, 2020 no such order was passed by this Bench. As a matter of fact no such Bench was constituted or sitting on 28<sup>th</sup> January, 2020.

3. The forgery and fabrication of the order of the High Court is a serious matter which needs thorough investigation. We therefore direct the Registry to file First Information Report in this regard with the Azad Maidan Police Station immediately for appropriate action.

**(PRAKASH D. NAIK, J.)**

**(A. A. SAYED, J.)**